

GUJARAT ACT NO. 13 OF 2000.

THE GUJARAT REPEALING ACT, 2000.

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The following Act of the Gujarat Legislature, having been assented to by the Governor on the 30th March, 2000 is hereby published for general information.

Kum.H.K.JHAVERI,
Secretary to the Government of Gujarat,
Legislative and Parliamentary Affairs Department.

GUJARAT ACT NO.13 OF 2000.

(First Published, after having received the assent of the Governor in the *Gujarat Government Gazette*, on the 31st March, 2000).

AN ACT

to repeal certain Acts.

WHEREAS it is expedient to repeal certain obsolete Acts, it is hereby enacted in the Fifty-first Year of the Republic of India as follows:-

1. This Act may be called the Gujarat Repealing Act, 2000. Short title.
2. In this Act, unless the context otherwise requires, "Land Tenure Abolition Act" means an Act specified in Part I of the Schedule. Definition.
3. The Acts specified in the Schedule are hereby repealed. Repeal of certain Acts.
4. (1) Notwithstanding the repeal of Land Tenure Abolition Act (hereinafter in this sub-section and sub-section (2) referred to as "the said Act") by section 3,-
 - a) land made liable to payment of land revenue in accordance with the Bombay Land Revenue Code, 1879 and the rules made there under by the said Act shall continue to be so liable, and Bom. V of 1879.
 - b) the liability to pay land revenue levied under the said Code imposed on the holder of land by the said Act shall continue.
- (2) The repeal of the said Act by section 3 shall not affect –
 - (a) any restriction imposed by the said Act on transfer of land; or
 - (b) the application of the provisions of the Bombay Tenancy and Agricultural Lands Act, 1948 or, as the case may be, the Bombay Tenancy and Agricultural Lands (Vidarbha Region and Kutch Area) Act, 1958, to any land or the relationship between holder of land or, as the case may be, landlord and his tenant made by the said Act. Bom.LXVII of 1948.
Bom.XCIX of 1958.
- (3) Without prejudice to the provisions contained in sub-sections (1) and (2) and subject thereto, section 7 of the Bombay General Clauses Act, 1904 shall apply in relation to the repeal of the Act specified in the Schedule as if the Act had been an enactment within the meaning of the said section 7. Bom. 1 of 1904.

SCHEDULE
(See section 3)
PART I

Year 1	No. 2	Short title of the Act 3
1949	Bom. XXXII	The Bombay Bhagdari and Narwadari Tenures Abolition Act, 1949.
1949	Bom. LXI	The Bombay Maleki Tenure Abolition Act, 1949.
1949	Bom. LXIII	The Panch Mahals Mehwassi Tenure Abolition Act, 1949.
1950	Bom. LX	The Bombay Paragana and Kulkarni Vatahs (Abolition) Act, 1950.
1950	Bom. LXII	The Bombay Watwa Vazifdari Rights Abolition Act, 1950.
1953	Bom. XLIII	The Bombay Personal Inams Abolition Act, 1952.
1953	Bom. XLIII	The Bombay Merged Territories (Ankadia Tenure Abolition) Act, 1953.
1953	Bom. XLVI	The Bombay Merged Territories (Baroda Watan Abolition) Act, 1953.
1953	Bom. XLVIII	The Bombay Merged Territories Matadari Tenure Abolition Act, 1953.
1953	Bom. LXX	The Bombay Service Inams (Useful to Community) Abolition Act, 1953.
1954	Bom. 1	The Bombay (Okhamandal Salami Tenure Abolition) Act, 1953.
1954	Bom. XXXIX	The Bombay Merged Territories and Areas (Jagirs Abolition) Act, 1954.
1955	Bom. XXI	The Bombay Bhil Naik Inams Abolition Act, 1955.
1955	Bom. XXII	The Bombay Merged Territories Miscellaneous Alienations Abolition Act, 1955.
1959	Bom. 1	The Bombay Inferior Village Vatahs Abolition Act, 1958.
1959	Bom. XXXI	The Bombay Ankadia Tenure (Saurashtra Area) Abolition Act, 1959.
1959	Bom. XXXV	The Bombay Bandhijama, Udhad and Ugadia Tenures Abolition Act, 1959.
1959	Bom. LXV	The Bombay (Saurashtra Area) Aghat Tenure and Ijaras Abolition Act, 1959.
1961	Guj. XLVIII	The Gujarat Patel Vatahs Abolition Act, 1961.
1963	Guj. XXXIII	The Gujarat Surviving Alienations Abolition Act, 1963.
1969	Guj. XVI	The Gujarat Devasthan Inams Abolition Act, 1969.

PART II

Year 1	No. 2	Short title of the Act 3
1863	Bom. II	The Exemption from Land-revenue (No.1) Act, 1863.
1863	Bom. VII	The Exemption from Land-revenue (No.2) Act, 1863.
1874	Bom. III	The Bombay Hereditary Offices Act, 1874.
1878	Bom. V	The Bombay Abkari Act, 1878.
1882	Bom. VII	The Bombay Landing and Wharfage Fees Act, 1882.
1887	Bom. VI	The Matadars Act, 1887.
1889	Bom. 1	The Bombay Village Sanitation Act, 1889.
1892	Bom. 1	The Bombay District Vaccination Act, 1892.
1918	Bom. VI	The Bombay Disqualification of Alien Act, 1918.
1926	Bom. XI	The Invalidity of Hindu Ceremonial Emoluments Act, 1926.
1936	Bom. XX	The Bombay Opium Smoking Act, 1936.
1938	Bom. XXII	The Bombay Forfeited Lands Restoration Act, 1938.

1947	Bom.XXVIII	The Bombay Agricultural Debtors Relief Act, 1947.
1948	Bom. XXII	The Bombay Refugees Act, 1948.
1953	Bom.XXXVIII	The Bombay Land Tenures Abolition (Amendment) Act, 1953.
1953	Bom. L	The Bombay Land Tenures Abolition (Recovery of Records) Act, 1953.
1954	Bom. XXIII	The Saurashtra Agricultural Debtors' Relief Act, 1954.
1955	Bom. LI	The Bombay Land Tenures Abolition (Amendment) Act, 1955.
1956	Bom. XL	The Bombay Land Tenures Abolition (Amendment) Act, 1956.
1958	Bom. LVII	The Bombay Land Tenure Abolition Laws (Amendment) Act, 1958.
1961	Guj. XLIV	The Gujarat Land Tenures Abolition (Extension of Period for Claiming Compensation) Act, 1961.
1964	Guj. 3	The Gujarat Smoke-nuisance Act, 1963.
1965	Guj. 23	The Gujarat Land Tenures Abolition Laws (Amendment) Act, 1965.